

BENCH-I

NATIONAL COMPANY LAW TRIBUNAL
KOLKATA BENCH
KOLKATA

CP(IB) No. 501/KB/2018

Present: 1. Hon'ble Member (J) Shri Jinan K.R
2. Hon'ble Member (J) Shri M.B Gosavi

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 21th June 2018, 10:30 A.M

Name of the Company	Super Sonic Carriers Pvt Ltd -Vs- Hindusthan national Glass & Industries Ltd		
Under Section	9 IBC		
Sl. No.	Name & Designation of Authorized Representative (IN CAPITAL LETTERS)	Appearing on behalf of	Signature with date

1. Ramonj Ray chandhuri, Adv } Operational
creditor
R.R.
21/6/2018

1. MS. LABANYASREE SINHA } Corporate
Adv } Debtor
L.S.
21/6/18

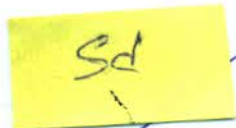
ORDER

Ld. Counsel for the operational creditor and the corporate debtor is present.

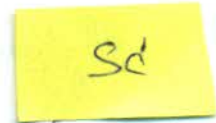
Ld. Counsel entered appearance for the corporate debtor and sought leave to file Vakalatnama along with the Board Resolution and reply affidavit. Leave is granted.

Vakalatnama along with the Board Resolution is to be filed within 3 days. Reply affidavit is to be filed within 7 days by serving a copy of the reply affidavit to the operational creditor and the operational creditor is directed to file rejoinder, if any, within 7 days of receipt of the reply affidavit by serving a copy of the rejoinder to the corporate debtor.

For further consideration, as requested, list it on 31/08/2018.



(M.B. Gosavi)
Member (J)



(Jinan K.R.)
Member(J)